

decision to authorise the exports of the pending shipments of enriched uranium and components for the Tarapur Atomic Power Station presently rests with the President of the United States, who has expressed his intention of clearing these shipments. Under the present domestic law in the United States a Presidential decision to authorise such exports is subject to Congressional review. We are awaiting further developments in this regard.

(b) The Government of India have been in constant touch with the Government of the United States for the supply of fuel and components on a timely basis for the Tarapur Atomic Power Station for the entire duration of the Cooperation Agreement of 1963 in strict accordance with its provisions. We have also expressed to the United States our serious concern at the persistent and unwarranted delays in fuel supplies which have adversely affected the operation of the Tarapur Station thereby frustrating the object and purpose of the Cooperation Agreement.

Decision taken at meeting of Planning Commission

397. SHRI CHITTA BASU: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission recently met; and

(b) if so, decisions taken by it in regard to the Sixth Plan?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b) The Planning Commission at its meeting held on April 21, 1980 under the Chairmanship of the Prime Minister decided that the new Five Year Plan will cover the period 1980-81 to 1984-85. It was also decided that the new Plan would be formulated with the objective of an annual growth rate of 5 per cent during the Plan period, simultaneously possibilities of raising the growth rate to a

higher percentage would also be explored.

The draft Plan document is expected to be ready by the end of the current year and it is proposed to present it for consideration to the National Development Council soon thereafter. The Planning Commission again met on May 6, 1980 under the Chairmanship of the Prime Minister to finalise the revised annual plan for 1980-81.

Hiring charges of Air Force planes due from Ministers and ex-Ministers

398. SHRI P. K. KODIYAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that huge amount of rent and other charges are due from some Ministers and ex-Ministers on account of hiring the Air Force Planes/helicopters etc. for election purposes; and

(b) if so, the names of such Ministers/ex-Ministers and the amount due from each of them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b) As per the flight rules, no Minister other than the Prime Minister is entitled to use IAF aircraft/helicopter for unofficial purposes. A sum of Rs. 24,261.60 is due for recovery from Shri Morarji Desai, the former Prime Minister, for use of IAF planes in November, 1978. An approximate sum of Rs. 14 lakhs is due for recovery from the former Prime Minister, Shri Charan Singh. Out of this amount, seven bills amounting to Rs. 4,71,752.49 have already been referred to the Prime Minister's Office for recovery. Remaining bills will be sent shortly. As far as the unofficial flights of the present Prime Minister are concerned, she has just completed